

**NATIONAL COMPANY LAW TRIBUNAL,**  
**MUMBAI BENCH**  
**COURT VI**

Item No. 2  
**C.P. (IB)/741(MB)2020**

CORAM:

**SHRI SANJIV DUTT**  
**HON'BLE MEMBER (TECHNICAL)**

**SHRI K. R. SAJI KUMAR**  
**HON'BLE MEMBER (JUDICIAL)**

ORDER SHEET OF HEARING (HYBRID) DATED **18.03.2024**

NAME OF THE PARTIES : **IDBI Bank Ltd**

**Vs**

**Neev Infrastructure Pvt Ltd**

**For FC** : Adv. Shraoha Patil.

**For CD** : Adv. Ruturaj Bankar.

**Section 7 of IBC**

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**ORDER**

1. Counsel for FC has tendered Withdrawal Memo containing e-mail from Mr. Tarunkumar Prasad, DGM of FC informing the Counsel that the FC has received OTS amount of Rs. 20.50 Crore along with payment of interest of Rs. 1.67 crore and he has instructions to withdraw the main application.
2. Having considered the Withdrawal Memo and heard both Counsel for FC and CD and since it is a full and final settlement arrived at between the parties, there appears to be no need to grant liberty to the FC. The CP is allowed to be withdrawn. **Disposed of as withdrawn.**

**Sd/-**

**SANJIV DUTT**  
**MEMBER (TECHNICAL)**

**Sd/-**

**K. R. SAJI KUMAR**  
**MEMBER (JUDICIAL)**

JNK